

11

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1151/(MAH)/2017
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.09.2017


NAME OF THE PARTIES: Transport Corpoation of India

V/s

Seam Industria Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
--------	------	-------------	-----------

11	Vishaki. Bhathia	Adv for the Operational Creditor	
----	------------------	-------------------------------------	---

ORDER

CP No. 1151/I&BP/NCLT/MB/MAH/2017

On the memo of withdrawal filed by the Petitioner's Counsel, the Petition is hereby **dismissed** as withdrawn looking at the Consent Terms entered between the Petitioner and Corporate Debtor.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)